

FORM A

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF HAMD FOODS PVT LTD

RELEVANT PARTICULARS

1. Name of Corporate Debtor	HAMD FOODS PVT LTD
2. Date of incorporation of Corporate Debtor	03/01/2005
3. Authority under which corporate debtor is incorporated / registered	ROC- Delhi
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U15111DL2005PTC131774
5. Address of the registered office and principal office (if any) of corporate debtor	6478, Nawab Road, Sadar Bazar, New Delhi- 110006
6. Insolvency commencement date in respect of corporate debtor	31.05.2022
7. Estimated date of closure of insolvency resolution process	30.11.2022
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	KEWAL KRISHAN SAINI Reg. No.: IBB/IIPA-002/IP-N00629/2018-19/11854
9. Address and e-mail of the interim resolution professional, as registered with the Board	Add: 903, Belur CGHS, Plot 1, Sector 18A, Dwarka New Delhi -110078 E-mail: sainikewalk@rediffmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Add: 903, Belur CGHS, Plot 1, Sector 18A, Dwarka New Delhi -110078 E-mail: sainikewalk@rediffmail.com
11. Last date for submission of claims	18/07/2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **HAMD FOODS PVT LTD** on **31.05.2022**.

The creditors of **HAMD FOODS PVT LTD**, are hereby called upon to submit their claims with proof on or before [insert the date falling fourteen days from the appointment of the interim resolution professional] to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

KEWAL KRISHAN SAINI

Date: 18.06.2022
Place: New Delhi

Interim Resolution Professional of HAMD FOODS PVT LTD
Registration No.: IBB/IIPA-002/IP-N00629/2018-19/11854

Shri Ram
Verma